

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 384/TT/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member**

**Date of Hearing: 24.11.2014
Date of Order : 22.12.2014**

In the matter of

Approval of transmission tariff for section of 400 kV (Quad) 2xS/C Parbati-Koldam Transmission Line, starting from LILO point of Parbati (Banala) Pooling Station to Koldam HEP under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 from DOCO to 31.3.2019.

And in the matter of

PKTCL,
B-9, Qutab Institutional Area
Katwaria Sarai
New Delhi -110016.

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.,
Vidyut Bhawan, Vidyut Marg,
Jaipur - 302005.
2. Ajmer Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur.
3. Jaipur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur.
4. Jodhpur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,



Heerapura, Jaipur.

5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171 004.
6. Punjab State Electricity Board,
The Mall, Patiala-147 001.
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula (Haryana)-134 109.
8. Power Development Department,
Govt. of Jammu and Kashmir,
Mini Secretariat, Jammu.
9. UP Power Corporation Ltd.,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001.
10. Delhi Transco Ltd.,
Shakti Sadan, Kotla Road,
New Delhi-110 002.
11. BSES Yamuna Power Ltd.,
BSES Bhawan, Nehru Place,
New Delhi.
12. BSES Rajdhani Power Ltd.,
BSES Bhawan, Nehru Place,
New Delhi.
13. TATA Power Delhi Distribution Ltd.,
Cennet Building, Adjacent to 66/11 kV Pitampura-3,
Grid Building, Near PP Jewellers,
Pitampura, New Delhi-110 034.
14. Chandigarh Administration,
Sector-9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.,
UrjaBhawan, Kanwali Road,
Dehradun.
16. North Central Railway,

Allahabad.

17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi- 110 002.

18. Northern Region Electricity Board,
18-A Shaheed Jeet Singh Marg,
Katwaria Sarai, New Delhi.

19. PowerGrid Corporation Of India Limited,
Saudamni, Plot No-2 Sector-29,
Gurgaon-122001 (Harayana).

20. NTPC Limited,
Scope Complex, Institutional Area,
Lodhi Road, Pragati Vihar,
New Delhi-110016.

.....Respondents

For petitioner : Shri Anil Rawal, PKTCL
Shri Lokendra Singh, PKTCL
Shri Aman Trivedi, PKTCL

For respondents : Shri M.G Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Ajay Dua, NTPC
Shri V.K Jain, NTPC
Ms. Supriya Singh, NRLDC

ORDER

In the instant petition, the petitioner, Parbati-Koldam Transmission Company Ltd (PKTCL), has sought approval of transmission tariff for two assets of section of 400 kV (Quad) 2xS/C Parbati-Koldam Transmission Line, starting from LILO point of Parbati (Banala) Pooling Station to Koldam HEP (hereinafter referred to as "transmission asset"). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges as provided under Regulation 7(7) of the Central Electricity Regulatory Commission

(Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The details of the assets covered in the instant petition are as follows:-

Srl. No.	Asset	Name of the Asset	Scheduled DOCO	DOCO
1	Asset-I	400 kV SC Banala – Koldam-1 (CKT- I)-62.226 km	7.9.2008	4.10.2014
2	Asset-II	400 kV SC Banala – Koldam-2 (CKT- II)-66.786 km	7.9.2008	10.10.2014

2. The petitioner has submitted that it requested the CTU vide letter dated 25.9.2014 for charging the Parbati-Koldam transmission line. CEA vide letter dated 1.10.2014 has accorded approval for energization of Parbati-Koldam transmission line. Simultaneously, CTU informed NTPC that PKTCL is planning to charge the Banala-Koldam 400 kV line at its rated voltage. In reply, NTPC confirmed that Koldam switchyard is not ready to be charged at its rated voltage i.e. 400 kV. However, in Petition No. 312/TT/14, NTPC in its affidavit dated 20.11.14, has mentioned that the Bay and Switchyard were ready for charging the line in the year 2008.

3. The petition was heard on 24.11.2014. During the hearing, representative of the petitioner submitted that Asset-I was charged on 9.10.2014 and put under commercial operation on 10.10.2014 and Asset-II was idle charged upto gantry tower near Koldam on 3.10.2014, which is under the scope of NTPC. The Koldam switchyard of NTPC is yet to be commissioned and in the absence of commissioning of Koldam switchyard, the transmission line cannot be charged from both the ends. The petitioner further requested to approve the date of commercial operation of Assets I & II under Regulation

4 (3) (ii) of the 2014 Tariff Regulations. He also requested to grant AFC as provided under Regulation 7 (7) of the 2014 Tariff Regulations. The representative of NTPC submitted that the Koldam switchyard shall be commissioned by the end of December, 2014.

4. We have considered the submissions of the petitioner and NTPC. We notice that NTPC has taken divergent stands in the matter with regard to the readiness of the Bays and Switchyard for charging of the transmission line. From the submissions, it appears that the transmission line has not been charged as NTPC has not made available switchyard at Koldam HEP at rated voltage level. NTPC is directed to facilitate the petitioner in the immediate charging of 400 kV S/C Banala-Koldam Transmission Line at its rated voltage level. As regards the petitioner's request to approve the date of commercial operation of the asset under Regulation 4(3)(ii) of the 2014 Tariff Regulations, it is clarified that the date of commercial operation of the assets (4.10.2014 for Asset I and 10.10.2014 for Asset II) have been provisionally accepted for the purpose of granting tariff under proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations and the issue shall be decided at the time of determination of final tariff.

5. Uttar Pradesh Power Corporation Limited (UPPCL), Respondent No.9, has filed its reply vide affidavit dated 3.11.2014. Jaipur Vidyut Vitran Nigam Limited (JVVNL), Respondent No.3, has filed its reply vide affidavit dated 21.11.2014. UPPCL and JVVNL have raised the issue of time and cost over-run. NTPC Limited, Respondent No.20, has filed its reply vide affidavit dated 20.11.2014. NTPC Limited has raised issues related to commissioning of the instant transmission assets. The petitioner has filed its rejoinder

to the reply filed by UPPCL vide affidavit dated 22.11.2014. The issues raised by the respondents and the clarifications given by the petitioner shall be considered at the time of issuing the final tariff.

6. As per proviso (i) to Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the annual fixed charge of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

7. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the instant assets, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff for the years 2014-15 and 2015-16 in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as per para 9 of this order.

8. Annual transmission charges claimed by the petitioner:-

(₹ in lakh)

Assets	2014-15	2015--16	2016-17	2017-18	2018-19
Asset-I:	1703.83	3642.00	3620.52	3493.24	3366.01
Asset-II:	1828.69	3908.90	3885.85	3749.24	3612.68

9. Annual transmission charges allowed is as follows:-

(₹ in lakh)

Assets	2014-15	2015-16
Asset-I	1341.08	2913.60
Asset-II	1392.164	3127.12

10. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-

(A.S. Bakshi)
Member

sd/-

(A. K. Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson